

## The Uttar Pradesh King George's University of Dental Science (Amendment) Act, 2006

Act 6 of 2006

Keyword(s):

Dental Science, Teachers, Employees, Territorial Jurisdiction of the University, College, Affiliated, Dental Education, Dean of the Faculty, Professor, Dental College

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# No. 259/VII-V-1-1(Ka)6-2006 Lucknow, dated March 17, 2006

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh King George Dant Vigyan Vishwavidyalaya (Sanshodan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 6 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 14, 2006.

# THE UTTAR PRADESH KING GEORGE'S UNIVERSITY OF DENTAL SCIENCE (AMENDMENT) ACT, 2006

(U. P. Act no. 6 of 2006)

(As passed by the Uttar Pradesh Legislature)

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ACT

further to amend the Uttar Pradesh King George's University of Dental Science Act, 2004.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows:-

1. This Act may be called the Uttar Pradesh King George's University of Short title Dental Science (Amendement) Act, 2006.

Amendment of section 4 of U.P. Act no. 11 of 2005

- 2. In section 4 of the Uttar Pradesh King George's University of Dental Science Act, 2004 hereinafter referred to as the principal Act, after clause (h) the following clause shall be inserted, namely:—
  - "(i) the land lying vacant and the residential quarters at present under accupation of the teachers and employees of the King George's Medical University shall be shared proportionately by the King George's Medical University and the University with mutual consent."

Insertion of new section 4-A

3. After section 4 of the principal Act, the following section shall be inserted, namely:-

Territorial jurisdiction of the University

- 4-A (1) The University shall have jurisdiction over the whole of Uttar Pradesh.
- (2) Every college or institution imparting education in dental science in the State on the date of commencement of this Act shall, with effect from such date as may be notified in this behalf by the State Government, be deemed to be affiliated to the University and shall cease to be affiliated to, or associated with the University established by or under the Uttar Pradesh State University Act, 1973 hereinafter referred to in this section as the earstwhile University:

Provided that a student pursuing his study in dental education in any college or institution, other than an existing college, on such date as may be notified under this section shall be allowed to complete his study under the earstwhile University and the earstwhile University shall held examinations of such student and confer degree or any other academic distinction to him in accordance with the procedure in force for the time being in the earsthwhile University:

Provided further that the other conditions of application shall be such as may be prescribed.

Amendment of section 8

- 4. In section 8 of the principal Act, for clause (h) the following clause shall be inserted, namely:-
  - "(h) the Vice-Chancellor, King George's Medical University, Lucknow."

Amendment of section 12

- 5. In section 12 of the principal Act, for clause (c) the following clause shall be substituted, nemely:-
  - "(c) the Dean of the Faculty;"

Amendment of section 14

- 6. In section 14 of the principal Act, in sub-section (2) for the words "the Pro-Vice-Chancellor, if any, or where there is no Pro-Vice-Chancellor, the Seniormost Professor" the words "the seniormost Professor" shall be substituted.
- Omission of section 16
- 7. Section 16 of the principal Act shall be omitted.

Amendment of section 18

- 8. In section 18 of the principal Act, for sub-section (4) the following sub-section shall be substituted, namely:—
  - "(4) The Registrar shall be responsible for the due custody of the records and the common seal of the University. He shall be ex-officio Secretary of the Executive Council, the Court, the Academic Council, the Admission Committee and the Selection Committee for appointment of teachers of the University, and shall be bound to place before these authorities all such information as may be necessary for transaction of thier business. He shall also perform such other duties as may be prescribed by the Statutes and Ordinances or required, from time to time, by the Executive Council or the Vice-Chancellor but he shall not, by virtue of this sub-section be entitled to vote."

9. Section 21 of the principal Act shall be renumbered as sub-section (1) thereof and after sub-section (1) as so renumbered the following sub-section shall be inserted, namely:—

Amendment of section 21

- "(2) In the authorities referred to in sub-section (1) in such places where there is provision for selection or election of more than one person the representation of Scheduled Castes/Scheduled Tribes and other Backward Classes of citizen in accordance with the reservation provided therefor shall be ensured. Similarly in the Selection Committees to be constituted for promotion and also in any other committee representation of reserved classes 'shall be essential."
- 10. In section 22 of the principal Act, in sub-section (1) for clause (b) the following clause shall be substituted, namely:

Amendment of section 22

"(b) the Vice-Chancellor, King George's Medical University;"

11. In section 23 of the principal Act, after sub-section (8) the following sub-section shall be inserted, namely:—

Amendment of section 23

- "(9) The provisions of the Uttar Pradesh Public Services (Reservation for Scheduled Castes, Scheduled Tribes and other Backward Classes) Act, 1994 and the orders and instructions issued from time to time by the State Government with respect to reservation shall be applicable to the posts to be filled by direct recruitment or by promotion in every existing teaching or non-teaching staff of the University."
- 12. In section 27 of the principal Act, in sub-section (2),-

Amendment of

- (a) clause (ii) shall be omitted;
- (b) for clause (iii) in Hindi verson, the following clause shall be substituted, namely:-

"(तीन) संकायाध्यक्ष;"

- (c) for clause (iv) the following clause shall be substituted, namely:-
- "(iv) two retired Deans of the Faculity of Dental Sciences of the University;"
- 13. In section 28 of the principal Act, in sub-section (1) clause (d) shall be omitted.

Amendment of section 28

14. In section 34 of the principal Act, in sub-section (2) for the words and figures "section 32" the word and figures "section 33" shall be substituted.

Amendment of section 34

15. In section 46 of the principal Act, in sub-section (1) for the word and figures "section 11" the word and figures "section 12" shall be substituted.

Amendment of section 46

### STATEMENT OF OBJECTS AND REASONS

To provide medical care to modern and incurable diseases regarding dental science to the people of Uttar Pradesh by parting with and upgrading the Dental Faculty of King George's Medical University Lucknow, King George's University of Dental Sciences has been established. At present there have been established 21 dental colleges in Private Sector, which are affiliated to different Universities, due to which there is no uniformity in examination and courses/syllabus of these colleges resulting no consistency in the field of dental education. After the establishment of King George's University of Dental Sciences it is necessary to affiliate all dental colleges with dental University to establish uniformity in the examinations system and courses/syllabus of all dental colleges in the State.

Dental Council of India has suggested the State Government in its letter dated April 11, 2005 that all dental colleges of the State should be affiliated with King George's University of Dental Sciences and this Dental University be given responsibility of Graduate and Post Graduate examinations. After affiliation of all dental colleges with King George's Dental University, Academic Sessions of Graduate and Post Graduate level, will be regularised for the students of whole of the State and all the colleges will be under effective control.

After affiliation of all the dental colleges of State with King George's University of Dental Science, the King George's University of Dental Science will be responsible for selection of teachers according to norms of Dental Council of India, contribution towards education, evaluation of standard of Student's education and regulation of uniformity of examination system which will assist to upgrade the standard of dental education and training in the State.

It has, therefore, been decided to amend the Uttar Pradesh King George's University of Dental Sciences Act, 2004 to affiliate all the dental colleges of State to the King George's University of Dental Science.

The Uttar Pradesh King George's University of Dental Science (Amendment) Bill, 2006 is introduced accordingly.

By order
RAM HARI VIJAY TRIPATHI,

Pramukh Sachiv.